

grants which is not related to any sector of development or any specific scheme. However, the Government of India have decided to provide an advance Plan assistance of Rs. 10.25 crores to Bihar for accelerating the progress of—

(1) Some High level Canal, which is an on-going Scheme; and

(2) Six major and five medium new irrigation Schemes;

during the year 1977-78.

**Recommendations made by the
National Board of Adult
Education**

636. SHRI S. W. DHABE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) what are the recommendations made by the National Board of Adult Education at its first meeting held on the 2nd November, 1977; and

(b) what steps Government propose to take to implement the recommendations?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The important recommendation made by the National Board of Adult Education in its first meeting held on November 2, 1977 is that a massive programme of adult education should be launched to cover the vast segment of illiterate population within the age-group 15—35 as far as possible within 5 years of its launching. The Board also recommended intensive preparations for this purpose and to advise the Government in respect of such preparations it resolved to constitute a small committee. The Board further recommended for establishment of similar boards at the State levels and the creation of suitable agencies at the field level for coordination and for involvement of various agencies in the programme.

(b) Proposals for programmes of action and mobilisation of resources to 1256 RS—4.

implement the recommendations are being processed.

**Ownership Rights of Houses to
Industrial Workers**

637. SHRI S. W. DHABE:
SHRI SANTOSH KUMAR
SAHU:
SHRIMATI KUMUDBEN
MANISHANKER JOSHI:
SHRI KRISHNA NAND
JOSHI:
SHRI VINAYKUMAR RAM-
LAL PARASHAR:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have taken any decision on the demand of the industrial workers to give ownership rights of the houses built by the Central Government, State Governments or by the State Housing Boards allotted to them on hire purchase basis or on any other basis; and

(b) what are the recommendations of the conference of the State Housing Ministers held at Calcutta in December, 1976 in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Industrial workers are eligible for allotment of houses under the (i) Low Income Group Housing Scheme, (ii) Middle Income Group Housing Scheme, and (iii) Integrated Subsidised Housing Scheme for Industrial Workers and Economically Weaker Sections of Community.

Under the Low Income Group and Middle Income Group Housing Schemes, the industrial workers, like any other member of the public, can acquire the houses on hire-purchase/outright sale basis from the approved agencies.

As regards the Integrated Subsidised Housing Scheme for Industrial Workers and Economically Weaker Sections of Community, houses are allotted to the industrial workers on subsidised rental basis by the State

Governments or their designated agencies such as Housing Boards, etc.

The question of transferring the ownership of the houses allotted to the industrial workers under this Scheme is under consideration of the Government.

(b) The Conference recommended that sale of industrial houses may be permitted in exceptional cases and that, too, with the prior approval of the Government of India, subject to the following:

(i) The sale of tenements to the industrial workers cannot be permitted in areas where industrial development has just begun or where houses are located in the vicinity of an industrial project.

(ii) The sale should be either an outright sale or a sale with a few instalments, in which case 50 per cent of the sum should be received immediately and the remaining 50 per cent may be received in easy instalments.

(iii) The amounts thus received should be available for taking up housing for industrial workers and should not be merged in the total revenues of the State. The State Governments must give an undertaking to that effect in asking for permission from the Government of India.

(iv) Re-sale of such houses should be prohibited for a period of ten years from the date of sale and if the purchaser wants permission for sale within a period of 10 years, the State Government shall have right to make pre-emptive purchase.

Sugar Policy

638. SHRI JANARDHANA REDDY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the delay in the announcement of Government's policy on sugar has resulted

in damage to sugar which was set apart for export; and

(b) if so, to what extent the delay has adversely affected the sugar industry and the cane growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) No, Sir.

(b) Crushing normally begins after the middle of November and in many States even from the first week of December. Moreover, the stocks of 1976-77 sugar year will last till about the end of December/beginning of January for distribution, while the price policy for levy sugar of 1977-78 sugar year will be applicable only to releases from this year's production from about January, 1978. The Government have already announced the major features of the sugarcane and sugar pricing policy for 1977-78 sugar year. The industry and the cane growers have not been adversely affected by the timing of the policy announcement.

Malaria Eradication Programme

639. SHRI SHYAMLAL GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the criticism of the planning of the Malaria Eradication Programme made by the Deputy Health Officer (Malaria), Municipal Corporation of Delhi at a symposium on "resurgence of malaria" as reported in the Times of India of the 11th October, 1977; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, but the issue of the Times of India was dated 11th September, 1977 and not 11th October, 1977.